

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY-400614

O.A. No. 101/88

Shri T.G. Harale
D-7 Land Mark
423, Senapati Bapat Marg
Mahim
Bombay 400016

Applicant

V/s.

1. Collector of Customs
New Custom House
Ballard Estate
Bombay 400038
2. Union of India
through Respondent No.1

Coram : Hon'ble Member (J) M B Mujumdar
Hon'ble Member (A) Ajay Johri

Appearance:

Shri S. Natarajan
Advocate
for the Applicant

Shri J.D. Desai
(for Shri M I Sethna)
Advocate
for the Respondents

ORAL JUDGMENT
(Per: M B Mujumdar, Member (J))

Dated : 19.2.1988

Heard Mr. Natarajan, Learned Advocate for the
Applicant and Mr. J.D. Desai (for Mr. M.I. Sethna) for
the Respondents.

Mr. Desai makes a statement after taking instruc-
tions from the concerned officer that the Respondents
would fix provisional pension due to the applicant and
pay the same to him with arrears from 1.3.1985.

We, therefore, dispose of this application
finally with a direction to the respondents that they
shall fix the provisional pension due to the applicant
and pay the same with arrears from 1.3.1985.

We further direct that the respondents shall

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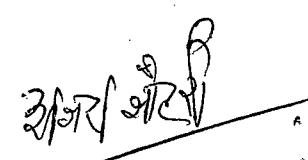
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on a 7 years

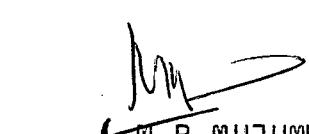
pay simple interest at the rate of 10 per cent per annum since the pension became due to the applicant till the date of payment. We may point out that Mr. Desai objected to the request of the applicant for interest, but we find that there is no reason why the interest should not be paid to the applicant when the respondents have failed to fix even the provisional pension for a period of three years.

The above directions should be complied by
18.3.1988.

With these directions the application is finally disposed of with no order as to costs.


T. R. JOHRI

MEMBER (A)


M. B. MUJUMDAR

MEMBER (Q)